

sent which recognized that the Bill, according to the understanding of the mover of the Bill, raised financial implications and required consent. If she now says that she was mistaken and that she had sent this letter under some mistaken impression, that is a different matter but we were proceeding on the assumption that it did require it.

MR. DEPUTY CHAIRMAN: Does it really require sanction?

DR. K. N. KATJU: That is what the Law Minister thinks

MR. DEPUTY CHAIRMAN: I want to know from the Home Minister whether this Bill comes under the operation of article 117(3).

DR. K. N. KATJU: So far as I can understand from the Law Minister, it does. May I suggest this? Now there are only 2 minutes left. Let this debate be adjourned and let the Law Minister say whether the President's recommendation is necessary or not. If the recommendation is not necessary, very well, we can go on and we will discuss it further. If the recommendation is necessary, then the President's view is final. As to whether a particular Bill does or does not require the sanction of the President, I am unable to say. I have not studied it. I don't know whether it is open to this House to say that or whether it is open for me to say it.

MR. DEPUTY CHAIRMAN: I have to give a ruling. So I want your elucidation.

DR. K. N. KATJU: I very cordially second what the hon. mover has said in this letter, viz., that it requires sanction. She has said it. Would you kindly let this matter stand for 2 or 3 minutes? It will be taken up on the next day.

SHRI RAJAGOPAL NAIDU: We want a ruling from the Chair.

DR. K. N. KATJU: If it is necessary. What is the time at which the House adjourns?

MR. DEPUTY CHAIRMAN: 1-15.

DR. K. N. KATJU: It is now 1 12. I can speak for 3 or 4 minutes.

SHRI RAJAGOPAL NAIDU: We want the Chairman's ruling on the point.

DR. K. N. KATJU: For the Chair to give the ruling, I must be allowed to have my say.

MR. DEPUTY CHAIRMAN: Let there be no disturbance.

SHRI K. S. HEGDE (Madras): I don't think the hon. Minister is right in reading the letter of the hon. lady Member and treating it as estoppel. It is a matter for you to decide.

DR. K. N. KATJU: Now I was all along under the impression that it was an agreed point that the Bill required recommendation but now the point is raised by the hon. Lady Member herself and by my other friends that it does not require recommendation. Would you be pleased to give me 2 or 3 minutes just to read the Bill to see whether it does require the recommendation or not?

DR. SHRIMATI SEETA PARMANAND: Sir, with your permission, I can introduce the other Bill.

MR. DEPUTY CHAIRMAN: Let the hon. Member introduce the other Bill. This will be held over. He is studying the point.

THE WOMEN'S AND CHILDREN'S
INSTITUTIONS LICENSING BILL,
1954

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Sir, I move:

"That leave be granted to introduce a Bill to regulate and license

[Dr. Shrimati Seeta Parmanand.]

institutions caring for women and children."

SHRI K. B. LALL (Bihar): Should it be moved just now?

MR. DEPUTY CHAIRMAN: It is only leave for introduction.

MR. DEPUTY CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to regulate and license institutions caring for women and children."

The motion was adopted.

DR. SHRIMATI SEETA PARMANAND: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Bill is introduced.

HON. MEMBERS: It is time, Sir.

DR. SHRIMATI SEETA PARMANAND: I would appeal to hon. Members to wait for a few minutes.

THE INDIAN SUPPRESSION OF IMMORAL TRAFFIC AND BROTHELS BILL, 1953—*continued*.

DR. K. N. KATJU: Mr. Deputy Chairman, the article says:

"A Bill which, if enacted and brought into operation, would involve expenditure from the Consolidated Fund of India shall not be passed by either House of Parliament unless the President has re-

commended to that House the consideration of the Bill."

Now the implementation of this Bill would require a special court, a special police establishment, a probation officer and different types of institutions for receiving and rehabilitating rescued women and girls as also children from these brothels. The establishment of after-care organisation is also an essential feature of this rehabilitation work in a successful manner. The full scheme envisages complete facilities of rescue and rehabilitation of 350 girls and women, for example, and the expenditure will come to Rs. 8,14,000 non-recurring and Rs. 2,70,000 recurring.

MR. DEPUTY CHAIRMAN: From which Government, is the question.

DR. K. N. KATJU: Part C Government, for instance.

MR. DEPUTY CHAIRMAN: They have their own Consolidated Funds.

DR. K. N. KATJU: That is charged on the Consolidated Fund of India.

SHRI K. S. HEGDE: But that fund is separate.

DR. K. N. KATJU: They have got no funds.

MR. DEPUTY CHAIRMAN: Anyway, the time is up. So the House now stands adjourned to 8 15 A.M. tomorrow.

The Council then adjourned till a quarter past eight of the clock on Saturday, the 24th April 1954.